



LIFE INSURANCE CORPORATION OF INDIA
(Established by the Life Insurance Corporation Act, 1956)

LIC's NEW JEEVAN ANAND (WITH PROFITS) (UIN: 512N279V01)

THE LIFE INSURANCE CORPORATION OF INDIA (hereinafter called "the Corporation") having received a Proposal along with Declaration and the first premium from the Proposer and the Life Assured named in the Schedule referred to herein below and the said Proposal and Declaration with the statements contained and referred to therein having been agreed to by the said Proposer and the Corporation as basis of this assurance do by this Policy agree, in consideration of and subject to the due receipt of the subsequent premiums as set out in the Schedule, to pay the Benefits as set out in Schedule, but without interest, at the Branch Office of the Corporation where this Policy is serviced to the person or persons to whom the same is payable in terms of the said Schedule, on proof to the satisfaction of the Corporation of the Benefits having become payable as set out in the Schedule, of the title of the said person or persons claiming payment and of the correctness of the age of the Life Assured stated in the Proposal if not previously admitted.

And it is hereby declared that this Policy of Assurance shall be subject to the Conditions and Privileges printed on the back hereof and that the following Schedule and every endorsement placed on the Policy by the Corporation shall be deemed part of the Policy.

SCHEDULE

DIVISIONAL OFFICE:		BRANCH OFFICE:	
Policy No.	Basic Sum Assured Rs.	Instalment Premium for Basic Plan Rs.	Due date of premium:
Date of Commencement of policy:	Accident Benefit Sum Assured Rs.	LIC's Accidental Death and Disability Benefit Rider Instalment premium Rs.	Mode of payment of premium:
Date of Commencement of Risk:		Total Instalment premium Rs.	Due Date of Payment of Last premium for: i) Basic Plan: ii) LIC's Accidental Death and Disability Benefit Rider:
Plan and Policy Term:			Date of birth of the Life Assured:
Date of Maturity:			Age of the Life Assured:
			Whether age Admitted?
Nominee under Section 39 of the Insurance Act, 1938:		Proposal No.:	
If nominee is a minor, name of the Appointee:		Date of Proposal:	
		Benefit Illustration Reference No.:	
Name and address of Proposer		Name and address of Life Assured	

Events on the happening of which benefits are payable: Details are mentioned overleaf.

To whom Sum Assured payable	The Proposer or Life Assured or his Assignee under Section 38 of the Insurance Act 1938 or Nominees under Section 39 of the Insurance Act 1938 or proved Executors or Administrators or other Legal Representatives who should take out representation to his/ her Estate or limited to the moneys payable under this Policy from any Court of any State or Territory of the Union of India.
Period during which premium payable	Till the stipulated due date of the payment of last premium or earlier death of the Life Assured.
Dates when premium payable	On the stipulated due date in _____

Special Provisions: Details are mentioned overleaf.

Signed on behalf of the Corporation at the above mentioned Branch Office, whose address is given on the last page and to which all communications relating to the policy should be addressed.

Date:

Examined by:

Form No.:

p. Chief/ Sr. /Branch Manager

Agency Code	Agency Name	Agent's Mobile Number / Landline Number

Events on the happening of which benefits are payable:	
Events	Benefits payable
1. On death of the Life Assured before the end of stipulated Policy Term, provided the policy is in full force by paying upto-date premiums.	Death benefit, defined as sum of “ Sum Assured on Death ” and vested Simple Reversionary Bonuses and Final Additional bonus, if any, shall be payable. Where, “ Sum Assured on Death ” is defined as higher of 125% of Basic Sum Assured or 10 times of annualised premium. This death benefit shall not be less than 105% of all the premiums paid as on date of death. The premiums mentioned above exclude tax, extra premium and rider premiums, if any.
2. On death of the Life Assured after the end of the stipulated Policy Term, provided the policy is in full force.	Basic Sum Assured shall be payable.
3. On Life Assured surviving at the end of the Policy Term (i.e. on maturity), provided the policy is in full force by paying upto-date premiums.	Basic Sum Assured along with vested simple reversionary bonuses and Final Additional bonus, if any, shall be payable.

Special Provisions:

LIC’s Accidental Death and Disability Benefit Rider (UIN: 512B209V01): If LIC’s Accidental Death and Disability Benefit rider is opted for and the same is in force: Condition No.11 of “Conditions and Privileges” shall apply for an amount equal to the Accident Benefit Sum Assured.

If LIC’s Accidental Death and Disability Benefit rider is not opted for: Condition No.11 of “Conditions and Privileges” shall not apply.

CONDITIONS AND PRIVILEGES WITHIN REFERRED TO

- 1. Proof of Age :** The premiums having been calculated on the age of the Life Assured as declared in the Proposal, in case the age is found higher than such age, without prejudice to the Corporation’s other rights and remedies, including those under the Insurance Act, 1938, the premiums shall be payable in such case at the rate calculated on the Basic Sum Assured for the correct age at entry, and the accumulated difference between the premiums for the correct age and the original premiums, from the commencement of the Policy upto the date of such payment shall be paid to the Corporation with interest at such rate as fixed by the Corporation from time to time , however, that in case the Life Assured/Proposer continues to pay the premiums at the rates shown herein, and also does not pay the above mentioned accumulated debt, the accumulated difference between the premiums for the correct age and the original premiums from the commencement of this Policy up to the date on which the Policy becomes a claim, with interest on each instalment of such difference at such rate as may be prevailing at the time of claim, shall accrue and be treated as a debt due by the Life Assured / Proposer against the said Policy and shall be deducted from the Policy moneys payable on the Policy becoming a claim.

Provided further that if the Life Assured’s correct age at entry is such as would have made him/her uninsurable under the class or terms of assurance specified in the said Schedule hereto, the class or terms shall stand altered to such Plan of Assurance as are granted by the Corporation according to the practice in force at the commencement of this policy subject to the consent of the Policyholder, otherwise the policy will be cancelled and the surrender value will be paid as on the date of such cancellation.

- 2. Payment of Premiums:** A grace period of one month but not less than 30 days shall be allowed for payment of yearly or half-yearly or quarterly premiums and 15 days for monthly premiums. If the premium is not paid before the expiry of the days of grace, the Policy lapses.

If the death of the Life Assured occurs within the grace period but before the payment of the premium then due, the policy will still be valid and the benefits shall be paid after deductions of the said unpaid premium as also the unpaid premium/s falling due before the next anniversary of the policy.

If the policy has not lapsed and the claim is admitted in case of death under a Policy where the mode of payment of premium is other than yearly, unpaid premiums, if any, falling due before the next policy anniversary shall be deducted from the claim amount.

The premium payable will be “total instalment premium” which includes

- Instalment premium for Basic Plan and
- Instalment premium for LIC’s Accidental Death and Disability Benefit Rider, if LIC’s Accident and Disability Benefit Rider option has been exercised.

- 3. Revival of Discontinued Policies:** If the Policy has lapsed due to non payment of due premium within the days of grace, it may be revived during the lifetime of the Life Assured, but within a period of 2 consecutive years from the date of the first unpaid premium and before the end of the policy term, on submission of proof of continued insurability to the satisfaction of the Corporation and the payment of all the arrears of premium together with interest (compounding half-yearly) at such rate as fixed by the Corporation from time to time. The Corporation, however, reserves the right to accept at original terms, accept with modified terms or decline the revival of a discontinued policy. The revival of the discontinued policy shall take effect only after the same is approved by the Corporation and is specifically communicated to the Life Assured.

Revival of Rider(s), if opted for, will only be considered along with the revival of the Basic policy and not in isolation.

- 4. Non-forfeiture Regulations:** If less than three years’ premiums have been paid in respect of this policy and any subsequent premium be not duly paid, all the benefits under this policy shall cease after the expiry of grace period from the date of first unpaid premium and nothing shall be payable.

However, if after at least three full years' premium have been paid in respect of this policy and any subsequent premiums be not duly paid, this policy shall not be wholly void, but shall subsist as a paid-up policy. The Basic Sum Assured shall be reduced to such a sum, called Paid-up Sum Assured and shall bear the same ratio to the Basic Sum Assured as the number of premiums actually paid shall bear to the total number of premiums originally stipulated for in the policy.

The policy so reduced shall thereafter be free from all liabilities for payment of the within mentioned premiums, but shall not be entitled to participate in future profits. However, the existing vested bonuses, if any, will remain attached to the reduced paid-up policy. On the policy becoming paid-up the special provisions mentioned in the schedule will cease to apply. This Paid-Up Sum Assured along with vested bonuses, if any, shall be payable either on death before Policy Term or on payment of maturity benefit on expiry of the policy term. On death of the Life Assured after Policy Term only Paid-up Sum Assured shall be payable.

Notwithstanding what is stated above, if atleast 3 full years' premiums have been paid in respect of this policy, and any subsequent premium be not duly paid, in the event of the death of the Life Assured within six months from the due date of first unpaid premium, 125% of the Basic Sum Assured along with vested simple reversionary bonuses and final additional bonus, if any, will be paid after deduction of (a) the premium or premiums for the basic policy unpaid with interest thereon upto the date of death, on the same terms as for revival of the Policy during such period and (b) the unpaid premiums for the basic policy falling due before the next policy anniversary.

Notwithstanding what is stated above, if at least five full years' premiums have been paid in respect of this policy, any subsequent premium be not duly paid, in the event of death of the Life Assured within 12 months from the due date of first unpaid premium, 125% of the Basic Sum Assured along with vested simple reversionary bonuses and final additional bonus, if any, will be paid after deduction of (a) the premium or premiums for the basic policy unpaid with interest thereon upto the date of death, on the same terms as for revival of the Policy during such period and (b) the unpaid premiums for the basic policy falling due before the next policy anniversary.

These provisions do not apply to optional riders as they do not acquire any paid up value and the rider benefits cease to apply, if policy is in lapsed condition.

5. **Tax:** Taxes including Service Tax, if any, shall be as per the Tax laws and the rate of tax shall be as applicable from time to time.

The amount of tax as per the prevailing rates shall be payable by the policyholder on premiums including extra premiums and rider premiums, if any. The amount of tax paid shall not be considered for the calculation of benefits payable under the plan.

6. **Forfeiture in Certain Events:** In case any condition herein contained or endorsed hereon shall be contravened or in case it is found that any untrue or incorrect statement is contained in the proposal, personal statement, declaration and connected documents or any material information is withheld, then and in every such case but subject to the provisions of Section 45 of the Insurance Act, 1938, wherever applicable, this policy shall be void and all claims to any benefit in virtue hereof shall cease immediately by paying the surrender value.

7. **Suicide:** This policy shall be void

i) If the Life Assured (whether sane or insane) commits suicide at any time within 12 months from the date of commencement of risk and the Corporation will not entertain any claim under this policy except to the extent of 80% of the premiums paid excluding any taxes, extra premium and rider premiums, if any, provided the policy is in force.

ii) If the Life Assured (whether sane or insane) commits suicide within 12 months from date of revival, an amount which is higher of 80% of the premiums paid till the date of death (excluding any taxes, extra premium and rider premiums, if any,) or the surrender value, shall be payable. The Corporation will not entertain any other claim under this policy.

8. **Surrender Value:** The policy can be surrendered for cash at any time provided atleast three full years' premiums have been paid.

The Guaranteed Surrender Value during the Policy Term shall be a percentage of total premiums paid (net of tax) excluding any extra premiums and premiums for riders, if opted for. This percentage will depend on the Policy Term and policy year in which the policy is surrendered and is enclosed as Annexure – I to this document.

In addition, the surrender value of vested simple reversionary bonuses, if any, shall also be payable, which is equal to vested bonuses multiplied by the Surrender Value factor applicable to vested bonuses. These factors will depend on the Policy Term and policy year in which the policy is surrendered and is enclosed as Annexure – II to this document.

However, under this policy, Special Surrender Value will be payable, if it is more favorable to the Policyholder. The Special Surrender Value will be the discounted value of the sum of Paid-up Sum Assured (as defined in Condition 4) and vested simple reversionary bonuses. These discounting factors applicable to this policy may change from time to time with prior approval of IRDA.

No surrender value will be available on Riders, if any.

9. **Loans:** Loan can be availed under this policy provided atleast three full years' premiums have been paid subject to the following terms and conditions, within the surrender value of the policy for such amounts and on such further terms and conditions as the Corporation may fix from time to time:

(i) The Policy shall be assigned absolutely to and held by the Corporation as security for the repayment of Loan and of the interest thereon;

(ii) Interest on Loan shall be paid on compounding half-yearly basis to the Corporation at the rate to be specified by the Corporation at the time of taking loan under this policy. The first payment of interest is to be made on the next Policy anniversary or on the date six months before the next Policy anniversary whichever immediately follows the date on which the Loan is sanctioned and every half year thereafter. Interest is charged for a minimum period of six months;

(iii) Corporation shall be entitled to call for repayment of the Loan with all due interest by giving 3 month notice. In the event of

failure to repay the Loan when required or to pay interest on the due dates as herein above mentioned or within 30 days after each due date respectively the policy shall be without the necessity of any notice being given, foreclosed by the Corporation and the Corporation shall be entitled to apply the surrender value allowable in respect of the policy in payment of the Loan and interest. However, in case of fully paid up or inforce policies foreclosure action shall not be applicable;

- (iv) In case the policy shall mature or become a claim by death, the Corporation shall become entitled to deduct the amount of the Loan or any portion thereof which is outstanding, together with all interest from the policy moneys.

10. Assignments and Nominations: Assignment is allowed under this plan as per section 38 of the Insurance Act, 1938.

Nomination by the holder of a policy of life assurance is required as per section 39 of the Insurance Act, 1938. It should be ensured that a nomination is made in the policy at the proposal stage necessarily. However, on a subsequent assignment or change of nomination, the notice of assignment or change of nomination should be submitted for registration to the office of the Corporation, where the policy is serviced. In registering an assignment or nomination the Corporation does not accept any responsibility or express any opinion as to its validity or legal effect.

11. LIC's Accidental Death and Disability Benefit Rider: An Accident for the purpose of this policy is defined as **"An Accident is a sudden, unforeseen and involuntary event caused by external, violent and visible means."**

LIC's Accidental Death and Disability Benefit Rider is available on payment of additional premium.

Under an inforce policy the Accidental Death and Disability Benefit Rider can be opted for at any time within the premium paying term but before the policy anniversary on which the age nearer birthday of the Life Assured is 70 year. Wherever this rider has been opted for under the policy, the cover will be available during the policy term or before the policy anniversary on which the age nearer birthday of the Life Assured is 70 years, whichever is earlier, provided the Policy is in force for the full Sum Assured as on date of accident.

The additional premium for this Rider will not be required to be paid after all premiums under this Policy have been paid or on and after the policy anniversary on which the age nearer birthday of the Life Assured is 70 years, whichever is earlier. However, the premium under the basic policy with which this rider is attached shall continue to be paid beyond age 70 years till the end of policy term, wherever applicable.

The maximum aggregate limit of assurance under all policies including policies with in-built Accident Benefit taken with Life Insurance Corporation of India under individual policies as well as group policies on the same life to which following benefits apply shall not in any event exceed Rs.50 lakhs of Accident Benefit Sum Assured. If there be more policies than one and if the total Accident Benefit Sum Assured exceeds Rs.50 lakhs, the benefits shall apply to the first Rs. 50 lakhs Accident Benefit Sum Assured in order of date of policies issued.

If the Life assured is involved in an accident at any time when this Policy is in force for the full Sum Assured, and such injury shall within 180 days of its occurrence solely, directly and independently of all other causes result in (a) either permanent and total disability, as hereinafter defined or (b) death of the Life assured and the same is proved to the satisfaction of the Corporation, the Corporation agrees in case of:

- (a). **Disability to the Life Assured:** (i) pay additional sum equal to the Accident Benefit Sum Assured in equal monthly instalments spread over 10 years under this Policy. If the policy becomes a claim by the way of death or maturity before the expiry of the said period of 10 years, the disability benefit instalments which have not fallen due will be paid along with the claim and (ii) waive the payment of future premiums chargeable, if any, under the policy (including the premium under basic plan) to the extent of Accident Benefit Sum Assured. The premium for any other Rider, if opted for, shall continue to be paid.

The waiver of premium shall extinguish all options under this policy and the benefits covered by (b) of this clause except as to such assurances, if any, as exceeds the total accident benefit sum assured under all the existing policies of the life assured and which may have been kept in force by continued payment of premiums.

The disability above referred to must be disability which is the result of an 'Accident' and must be total and permanent. Accidental injuries which independently of all other causes and within 180 days from the happening of such accident result in such disability due to which life assured is unable to perform at least 4 (four) of the following Activities of Daily Living (defined below) permanently without any external help/support including the use of mechanical equipment, special devices or other aids, then such disability shall be treated as Total and Permanent. Medical Examiner authorized by the Corporation shall examine the life assured to certify the disability as Total and Permanent.

The Activities of Daily Living are:

- Dressing - the ability to put on and take off all necessary garments, artificial limbs or other surgical appliances that are medically necessary
- Washing - the ability to wash to maintain an adequate level of cleanliness and personal hygiene
- Feeding - the ability to transfer food from a plate or bowl to the mouth once food has been prepared and made available
- Toileting - the ability to use the lavatory or otherwise manage bowel and bladder functions so as to maintain a satisfactory level of personal hygiene
- Mobility - the ability to move indoors from room to room on level surfaces at the normal place of residence
- Transferring - the ability to move from a bed to an upright chair or wheel chair and vice versa

Notwithstanding what is mentioned above, Accidental injuries which independently of all other causes and within 180 days from the happening of such accident, result in the irrecoverable loss of the entire sight of both eyes or in the amputation of both hands at or above the wrists or in the amputation of both feet at or above ankles, or in the amputation of one hand at or above the wrist and

one foot at or above the ankle, shall also be deemed to constitute such disability.

After the happening of the disability, full particulars thereof must be given in writing to the office of the Corporation where this Policy is serviced together with the then address and whereabouts of the Life Assured and within 90 days of the happening of the disability, must be given to the servicing Office of the Corporation, in the manner required by it, proof of disability satisfactory to the Corporation and without any expense to the Corporation. Medical Examiner authorized by the Corporation shall examine the Life Assured and certify in respect of any disability claimed after the intimation. Further, medical examination may be done to validate the continuity of disability on case to case basis, if required.

In the event of it being discovered at any time that a claim under this clause has been wrongly admitted, all premiums falling due after the date of the Corporation's intimation to that effect shall be paid on due dates and further all premiums for which waiver was wrongly claimed and all instalments of additional sum assured which have been paid to the life assured shall be returned to the Corporation in one lump sum with interest, at such rate as fixed by the Corporation from time to time, as if no disability had occurred, failing which

- (i) the benefits available under the policy shall stand reduced as if the policy has been discontinued as on the date from which premiums have been waived or on the payment of the first instalment of the additional sum assured, whichever is earlier and
- (ii) the instalments of additional sum assured already paid shall be treated as a debt against the said policy and shall be deducted with interest at such rate as fixed by the Corporation from time to time from the proceeds of the policy.

No further instalment/s of additional Accident Benefit Sum Assured shall be payable considering as if no disability had occurred.

- (b). **Death of the Life Assured:** In addition to Basic Sum Assured, an additional sum equal to the Accident Benefit Sum Assured shall be payable under this policy. However, the policy shall have to be in force at the time of accident irrespective of whether or not it is in force at the time of death.

The Corporation shall not be liable to pay the additional sum referred in (a) or (b) above, if the disability or the death of the Life Assured shall:

- (i) be caused by intentional self injury, attempted suicide, insanity or immorality or whilst the Life Assured is under the influence or consumption of intoxicating liquor, narcotic or drug (unless prescribed by doctor as a part of treatment); or
- (ii) be caused by injuries resulting from taking any part in riots, civil commotion, rebellion, war (whether war be declared or not), invasion, hunting, mountaineering, steeple chasing, racing of any kind, paragliding or parachuting, taking part in adventurous sports; or
- (iii) result from the Life Assured committing any criminal act with criminal intent; or
- (iv) (a) arise from employment of the Life Assured in the armed forces or military service. This exclusion is not applicable if the Life Assured was involved in an accident when he is not on duty or was involved in any rescue operations while combating natural calamities in our country
- (iv) (b) arise from being engaged in police duty (which excludes administrative assignments) in any police organization other than paramilitary forces. This exclusion is not applicable where the option to cover Accidental Death and Disability Benefit arising on accident while engaged in police duty, has been chosen; or
- (v) occur after 180 days from the date of accident of the Life Assured.

- 12. Participation in the Profits of the Corporation:** Provided the policy is in full force, depending upon the Corporation's experience the policy shall participate in profits and will be eligible for a Simple Reversionary Bonus at such rate and on such terms as may be declared by the Corporation.

Simple Reversionary Bonuses shall be declared annually at the end of each financial year provided the policy is in full force. Once declared, they form part of the guaranteed benefits of the plan. Simple Reversionary Bonuses will be added from the date of commencement of policy until the selected policy term or till death, if it occurs earlier.

In case of a paid up policy vested bonuses shall be payable only if at least 3 full years' premiums have been paid. In case the premiums are not duly paid, the policy shall cease to participate in profits irrespective of whether or not the policy has acquired paid up value (reduced Basic Sum Assured)

In the event of policy being surrendered, the surrender value of vested bonuses, if any, as applicable on the date of surrender, will be payable as specified in Condition 8 above.

Final (Additional) bonus may also be declared under the plan in the year when the policy results into death claim during the policy term or due for the maturity benefit payment, provided the policy has run for certain minimum term.

Final (Additional) Bonus shall not be payable under reduced paid-up policies.

- 13. Normal requirements for a claim:** The normal documents which the claimant shall submit while lodging the claim in case of death of the Life Assured shall be claim forms, as prescribed by the Corporation, accompanied with original policy document, NEFT mandate from the claimant for direct credit of the claim amount to the bank account, proof of title, proof of death, medical treatment prior to the death, employer's certificate, whichever is applicable, to the satisfaction of the Corporation. If the age is not admitted under the policy,

the proof of age of the Life assured shall also be submitted.

Where the policy results into a maturity claim or in case of surrender of a policy, the Life Assured shall submit the discharge form along with the original policy document, NEFT mandate from the claimant for direct credit of the claim amount to the bank account besides proof of age, if the age is not admitted earlier.

Where policy results into a accidental disability/death claim the applicable statements from the following list may be called to ascertain circumstances under which death / disability took place:-

- 1) A certified copy of first information report (FIR).
- 2) A certified copy of police inquest report.
- 3) Copy of panchanama.
- 4) Post mortem report to know the probable cause of death. If viscera is preserved in post mortem, then chemical analyzer report to know the contents i.e. whether life assured has consumed liquor, drugs, narcotics or poison.
- 5) News paper cuttings where accident is reported.
- 6) If death is due to vehicle accident, then copy of driving licence, if life assured was driving the vehicle.
- 7) Sub-divisional magistrate final verdict about death- this will give classification of death as 'natural/suicide/accidental'
- 8) When accident is not reported to police authorities, like death due to dog or snake bite, then alternate proofs such as statement of eye witness, affidavit of gramsevak or govt. officials, our own enquiry report, attending physician or hospital reports may be sufficient.
- 9) Hospital treatment records, etc.

14. Legislative Changes: The Terms and Conditions including the premiums and benefits payable under this policy are subject to variation in accordance with the relevant Legislation & Regulations.

15. Cooling-off Period: If the Policyholder is not satisfied with the "Terms and Conditions" of the policy, he/she may return the policy to the Corporation within 15 days from the date of receipt of the policy stating the reason of objections. On receipt of the same the Corporation shall cancel the policy and return the amount of premium deposited after deducting the proportionate risk premium (for basic plan and rider(s), if any) for the period on cover and charges for medical examination, special reports, if any and stamp duty.

16. Benefit illustration: Your customized Benefit Illustration based on standard life assumption is enclosed to this document.

Section 45 of Insurance Act, 1938:

No policy of life insurance shall after the expiry of two years from the date on which it was effected, be called in question by an insurer on the ground that a statement made in the proposal for insurance or in any report of a medical officer, or referee, or friend of the insured, or in any other document leading to the issue of the policy, was inaccurate or false, unless the insurer shows that such statement was on a material matter or suppressed facts which it was material to disclose and that it was fraudulently made by the policyholder and that the policyholder knew at the time of making it that the statement was false or that it suppressed facts which it was material to disclose.

Provided that nothing in this section shall prevent the insurer from calling for proof of age at any time if he is entitled to do so, and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof that the age of the life assured was incorrectly stated in the proposal.

NOTE:

In case you have any Complaints/Grievance, you may approach Grievance Redressal Officer/ Ombudsman, whose address is as under:

Address of Grievance Redressal officer:

Address of Ombudsman:

Address of Branch Office:

Note: In case of dispute in respect of interpretation of these terms and conditions and special provisions/conditions the English version shall stand valid.

YOU ARE REQUESTED TO EXAMINE THIS POLICY, AND IF ANY MISTAKE BE FOUND THEREIN, RETURN IT IMMEDIATELY FOR CORRECTION.

